IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTY SIXTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 8870 OF 2026

Between:

M/s Kantar GDC India Private Limited, (formerly known as TNS India Private Limited) Office 1B, West Wing, 11th Floor, Block A, International Tech Park, Hitech City, Madhapur, Shaikpet, Hyderabad, Telangana, India, 500081 Rep. by its Authorized Representative Harini Saranyan, D/o Vasudevan Venkatachar, Aged about 55 years, C/o. 1B, West Wing, 11th Floor, Block A, International Tech Park, Hitech City, Madhapur, Shaikpet, Hyderabad, Telangana, India, 500081.

...PETITIONER

AND

1. Deputy Commissioner of Income Tax, Circle 2(1), Hyderabad Signature Towers, Sy.No. 6(P) of Kondapur, Sy. 37(P) of Kothaguda, Opp. Botanical Gardens, Serlingampally (M), R.R. District, Hyderabad, Telangana – 500084.
2. Commissioner of Income Tax (Appeals)-2, 6th Floor, Aayakar Bhawan, Opposite LB Stadium, Basheerbagh, Hyderabad, Telangana - 500004.
3. Commissioner of Income Tax (Appeals)-10, 6th Floor, Aayakar Bhawan, Opposite LB Stadium, Basheerbagh, Hyderabad, Telangana - 500004.
4. National Faceless Appeal Centre, Delhi Department of Revenue, Ministry of Finance, North Block, New Delhi-110001.
5. Principal Commissioner of Income Tax-2, Signature Towers, Kondapur, Hyderabad, Telangana - 500084.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly in the nature of Mandamus declaring and directing the Respondents to grant early adjudication and disposal of the appeal in a time bound manner, for the appeal which was filed against the consequential order dated 24/04/2018 giving effect to the Order of the Honourable Income Tax Appellate Tribunal, Hyderabad Bench passed under Section 143(3) read with Section 254 of the Income Tax Act, 1961 and for such further and other reliefs, including costs of this Petition, as this Honourable Court may deem fit and proper in the nature and circumstances of the case.

Counsel for the Petitioner: Ms. ANANYA KAPOOR FOR SRI T.PRADYOTH
Counsel for the Respondents: Ms. J.SUNITHA, SR. SC FOR INCOM TAX

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 8870 of 2026

DATED : 26.03.2026

Between:

M/s. Kantar GDC India Private Limited,
(formerly known as TNS India Private Limited)
Rep., by its Authorized Representative Harini Saranyan,
Hyderabad.

... Petitioner

AND

Deputy Commissioner of Income Tax,
Circle 2(1), Hyderabad and 4 others.

... Respondents

ORDER:

Heard Ms. Ananya Kapoor, learned counsel representing Mr. T. Pradyoth, learned counsel for the petitioner, appears through video conferencing and Ms. J. Sunitha, learned Senior Standing Counsel appears for Income Tax Department.

2. The simple grievance of the petitioner is against non-passing of order on the statutory appeal preferred by it on 11.06.2018 against the order passed under Section 143(3) read with Section 254 of the Income Tax Act, 1961 by the Assessing Officer on 24.04.2018. The petitioner's statutory appeal has remained un-adjudicated though it has filed an early hearing application

before the National Faceless Appeal Centre (NFAC) for disposal of the pending appeal.

3. Learned counsel for the petitioner submits that a direction may be issued upon the Commissioner of Income Tax (Appeals) and NFAC to dispose of the appeal in a time bound manner.

4. Learned Senior Standing Counsel for the Income Tax Department submits that if this Court so directs, the appeal would be disposed of within a period of four months.

5. In that view of the matter, without going into the merits of the case, this writ petition is disposed of with a direction upon the respondent NFAC to dispose of the appeal, if not already disposed of, within a period of four months from the date of receipt of a copy of this order. No order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/- B.REKHA RANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Deputy Commissioner of Income Tax, Circle 2(1), Hyderabad Signature Towers, Sy.No. 6(P) of Kondapur, Sy. 37(P) of Kothaguda, Opp. Botanical Gardens, Serlingampally (M), R.R. District, Hyderabad, Telangana – 500084.
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4. National Faceless Appeal Centre, Delhi Department of Revenue, Ministry of Finance, North Block, New Delhi-110001.
5. Principal Commissioner of Income Tax-2, Signature Towers, Kondapur, Hyderabad, Telangana - 500084.
6. One CC to SRI T.PRADYOTH, Advocate [OPUC]
7. One CC to Ms. J.SUNITHA, SR. SC FOR INCOM TAX [OPUC]
8. Two CD Copies

PSK.
TKS

HIGH COURT

DATED:26/03/2026

ORDER

WP.No.8870 of 2026

HIGH COURT FOR THE STATE OF TELANGANA

08 APR 2026

★ DESPATCHED ★

DISPOSING OF THE WRIT PETITION WITHOUT COSTS

10 — dKS
4/4/26.